

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 118  
IA No. 459/JPR/2022  
CP No. (IB)- 71/95/JPR/2021  
Under Section 95 of IBC, 2016

**In the matter of:**

**State Bank of India**

**...Applicant/Creditor**

**Versus**

**Shri Shivratan Chandak**

**...Guarantor/Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Reshma Mittal, RP

**ORDER**

**IA No. 459/JPR/2022:**

This is a Report filed under Section 106 of IBC, 2016 by the RP. Heard Ms. Reshma Mittal, RP present in person. Earlier notice was issued to the Respondent by the RP but the notice was returned/ unserved. It is also submitted by the RP that Corporate Debtor is not co-operating in the proceedings. Liquidation proceedings are also pending against the Corporate Debtor in which Bailable Arrest Warrants were issued by this Adjudicating Authority. List the matter on 10.04.2023.



(Prasanta Kumar Mohanty)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

March 14, 2023